

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01038/2018

Dated Friday the 3rd day of August Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

R.Chandramouli,
Flat No. 9, Sundersri Apartments,
Door No. 20, Ramanujam Street,
T. Nagar, Chennai 600017.Applicant

By Advocate M/s. Menon, Karthik, Mukundan & Neelakantan

Vs

- 1.Union of India rep by the Chairman,
Central Board of Indirect Taxes & Customs,
North Block, New Delhi.
- 2.Principal Chief Commissioner of GST & Central Excise,
Tamilnadu, South Commissionerate,
Chennai 600035.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief :

"To direct the respondents to grant Grade pay Rs. 5400/- in PB-2 to the applicant with effect from 01.01.2006 upon completion of four years of service in the Grade Pay of Rs. 4800/- as per the dictum of the Madras High Court dt. 06.09.2010 made in WP 13225 of 2010 with all consequential benefits including arrears of pay, grant of MACP benefit in PB3 GP 5400 w.e.f 01.01.2016 upon completion of 10 years of service in PB2 GP 5400 and on that basis revision of terminal benefits such as pension, gratuity etc and also arrears of such revised pensionary benefits and also costs and pass such further or other orders as may be deemed fit and proper."

2. It is submitted that the applicant who is a retired Superintendent in the respondents' department made a representation on 24.11.2017 and followed it up with a reminder dt. 08.05.2018 for refixation of his pay in terms of the order dt. 10.10.2017 of the Hon'ble Apex Court in CA 8883/2011 which are still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representations within a time limit stipulated by this Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexures A6 representation and A10

reminder dt. 24.11.2017 and 08.05.2018 respectively of the applicant in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

03.08.2018

SKSI